

**IN THE NATIONAL COMPANY LAW TRIBUNAL
SPECIAL BENCH, BENGALURU
(Through web-based video conferencing platform)**

**ITEM No.10
CP No.57/BB/2024**

IN THE MATTER OF:

Sampreeth Ventures Private Limited ... Petitioner
Vs
ROC, Karnataka ... Respondent

Order under Section 252 of Companies Act, 2013

Order delivered on 06.06.2024

CORAM:

**JUSTICE (RETD.) T. KRISHNAVALLI
HON'BLE MEMBER (JUDICIAL)**

**SHRI MANOJ KUMAR DUBEY
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Shri Anandteerth Hipparagi & Co.

ORDER

1. Heard the Learned Counsel for the Petitioner.
2. Issue notice to the ROC, Karnataka. Registry is directed to prepare notice and Counsel for the Petitioner is permitted to collect the notice from the Registry and serve it on the ROC/Respondent along with a copy of petition and other material documents through email as well as by speed post and to file an affidavit of service along with tracking report in the Registry well before the next date of hearing.
3. Upon receipt of notice, Respondent is directed to file reply within three weeks, after serving the copy on the otherside. One week thereafter is granted to the Petitioner to file its response thereto if any.
4. List the case before regular bench on **08.08.2024**.

-Sd-

**(MANOJ KUMAR DUBEY)
MEMBER (TECHNICAL)**

-Sd-

**(T.KRISHNAVALLI)
MEMBER (JUDICIAL)**